

Agitation by Junior Engineers of C.P.W.D.

4607. SHRI MANORANJAN BHAKTA:
SHRI BEDABRATA BARUA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are aware that throughout the country the Junior Engineers of C.P.W.D. are agitating by way of Dharna, Hunger Strike etc. to highlight their grievances arisen out of certain arbitrary action of Engineer-in-Chief; if so, what action Government propose to take;

(b) whether certain orders of the Engineer-in-Chief created serious anomalies in respect of promotion Rules, resulting in stagnation; ad hoc promotion, supersession during Emergency; and

(c) whether Government propose to rectify such anomalies done during Emergency intending to victimise the Members of C.P.W.D. Junior Engineers Association; if not, why not?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Presumably, "the arbitrary action of Engineer-in-Chief" refers to the holding of a limited departmental competitive examination for 50 per cent of promotion vacancies from the grade of Junior Engineer to the grade of Assistant Engineer. The decision to fill 50 per cent of the promotion vacancies through a departmental examination was taken by the Government and not by the Engineer-in-Chief. Some groups of Junior Engineers were agitating against the holding of the examination and the agitation has since been called off because the examination has been postponed.

(b) It is not clear what orders of Engineer-in-Chief are being referred

to. However no orders creating anomalies of the type mentioned, had been issued by the Engineer-in-Chief during the Emergency. If any Junior Engineer has been superseded in the matter of promotion it is due to assessment of his merit by the Departmental Promotion Committee as per prescribed procedure.

(c) In view of reply to (b), (c) does not arise.

दिल्ली में श्रील कुरंजा बस्ती में फल बेचने वालों को हटाया जाना

4608. श्री कचर लाल हेमराज जैन :
क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान दिनांक 12 जुलाई, 1977 के "हिन्दुस्तान टाइम्स" के पृष्ठ 3 पर प्रकाशित इस समाचार की ओर दिलाया गया है कि दिल्ली के जमुनापार क्षेत्र की 'श्रील कुरंजा' बस्ती में लोगों ने अनधिकृत रूप से सड़क पर कब्जा करके सब्जी और फल बेचने का धंधा आरम्भ कर दिया है;

(ख) यदि हां, तो क्या इस जगह को खाली कराने के बारे में सम्बन्धित अधिकारियों को आवश्यक हिदायतें दे दी गई हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) जी, हां ।

(ख) और (ग). सब्जी तथा फल विक्रेताओं को कई बार उठाया गया है जो दिन के समय सब्जी तथा फल बेचते हैं और रात को अपनी बची सब्जियां उठा ले जाते हैं । तथापि,